

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1338
ANSWERED ON TUESDAY, MARCH 11, 2025**

**COMPLIANCE OF THE NORMS FOR EMPLOYMENT OF PERSONS
WITH DISABILITIES**

QUESTION

1338. Shri Dhairyashil Mohan Patil

Will the Minister of Corporate Affairs be pleased to state

- (a) whether Government has ascertained the number of companies in the country that are complying with the prescribed norms for employment of persons with disabilities;
- (b) whether Government has any data of companies that have employed a certain percentage of persons with disabilities;
- (c) the steps being taken by Government to ensure compliance of the norms for employment of persons with disabilities; and
- (d) whether there is any provision for action against companies violating the norms?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT
AND HIGHWAYS.**

[SHRI HARSH MALHOTRA]

(a)&(b). There are no provisions under Companies Act, 2013 which require companies to report/ disclose on the norms for employment of persons with disabilities. Accordingly, no such data of employment of persons with disabilities in companies is maintained in MCA21 registry.

(c) &(d). In view of legal position explained above, the question does not arise.
